

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Excise Appeal No. 75840/2018

(Arising out of the Order-in-Appeal No. 325/HWH/CE/2017-18 dated 28.11.2017 passed by the Commissioner of CGST & Central Excise (Appeals-II), Kolkata)

Commr.of CGST & CX- Howrah

Applicant (s)/Appellant (s)

Vs

M/s. FENASIA Ltd.

Respondent (s)

Appearance:

Sri A. K. Biswas, Supdt.(A.R.)

for the Appellant (s)

Sri K.K. Sanyal, Consultant

for the Respondent (s)

CORAM:

HON'BLE SHRI P.K. CHOUDHARY, MEMBER (JUDICIAL)

Date of Hearing 27/04/2018

Date of Pronouncement :- 27/04/2018

ORDER NO : FO/75852/2018

Per Shri P.K. CHOUDHARY

This appeal was filed by the Revenue against Order-in-Appeal No. 325/HWH/CE/2017-18 dated 28.11.2017 passed by the Commissioner of CGST & Central Excise (Appeals-II), Kolkata.

2. Sri A. K. Biswas, Supdt. (A.R.), appearing on behalf of the Revenue reiterated the grounds of appeal.

3. Heard the Learned Consultant appearing for Respondent assessee and perused the appeal records.

4. I find that the appeal is covered vide Board's instruction being F.No.390/Misc./163/2010-JC dated 17.12.2015 in terms of litigation policy.

3. Accordingly, the appeal is dismissed.

(Dictated and pronounced in the open Court)

Sd/-

(P.K. CHOUDHARY)
JUDICIAL MEMBER

k.b./-